Committee. The recommendations of Public Enterprises Selection Board / Search Committee are communicated by Department of Public Enterprises to the concerned Administrative Ministries/ Departments who obtain the approval of appointments committee of Cabinet for appointing non-official part-time directors.

(c) Does not arise.

National Company Law Tribunal

2274. SHRI R.C. SINGH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that Supreme Court has cleared for setting up of National Company Law Tribunal (NCLT) to replace the Company Law Board;
 - (b) if so, the details thereof; and
 - (c) how NCLT would help in speeding up mergers and acquisitions?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) and (c) The Hon'ble Supreme Court has given its verdict on 11.5.2010 for setting up of National Company Law Tribunal to replace the Company Law Board, Board for Industrial & Financial Reconstruction and High Court jurisdiction relating all matters under the Companies Act. National Company Law Tribunal with its exclusive jurisdiction to deal with all matters connected with the Companies Act will speed up mergers and acquisitions.

Developmental projects of North Eastern region

2275. SHRI SHADI LAL BATRA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) the details of various ongoing socio-economic developmental projects of the North-Eastern Region till date, State-wise;
 - (b) the details of the status of their implementation, till date, State-wise;
 - (c) whether any review of the implementation has been carried out; and
 - (d) if so, the details thereof and the corrective measures taken to remove bottlenecks?